

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 101  
CP No. (IB)- 84/7/JPR/2022  
Under Section 7 of IBC, 2016**

**In the matter of:**

**M/s Vandana Tradedeal LLP**

**.... Financial Creditor**

**Versus**

**M/s Aditya Propcon Pvt. Ltd. & Anr.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Nivedita R Sharda, Adv.

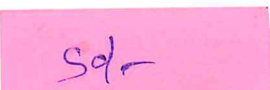
For the Corporate Debtor : Danish Akhtar, Adv.

**ORDER**

Heard Ms. Nivedita R Sharda, Adv. appearing on behalf of the Petitioner / Financial Creditor. Mr. Danish Akhtar, Adv. appearing on behalf of Mr. Amol Vyas, Adv. for the Respondent submits that the arguing counsel is on legs before Hon'ble NCLAT, and he seeks short accommodation. On the request of learned counsel for the Respondent, list the matter on 07.02.2024 at 02:30 PM for final submissions.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

February 06, 2024